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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.768/99

dt.4-8-99

Between

Alajangi Srinivasa Rao : Applicant

and

Supdt. of Post Offices
Parvatipuram Division
Parvatipuram 535501
Vizianagaram Dist. : Respondent

Counsel for the applicant : G. Chandra Sekhara Rao
Advocate

Counsel for the respondent : V. Vinod Kumar
CGSC

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. R. Rangarajan, Member (Admn.)

OA.768/99

dated : 4.-8-99

Order

Oral Order (per Hon. Mr. Justice D.H. Nasir, Vice Chairman)

Learned counsel for the applicant submits that he does not desire to prosecute this OA/any further and seeks permission to withdraw the same. Permission granted.

2. OA disposed of as withdrawn unconditionally.



(R. Rangarajan)
Member (Admn.)


(D.H. Nasir)
Vice Chairman

Dated : August 2, 1999
Dictated in Open Court


Aug
6-8-99

sk

1st AND 2nd COURT.

COPY TO:-

1. HDHNC

2. HHRP M(A),

3. HBSJP M(J)

4. D.T. (A)

5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

17/8

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMIN)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMIN)

THE HON'BLE MR. D.S. JAI PARAMESHWAR:
MEMBER (JUD)

ORDER: Date. 4/8/99

ORDER / JUDGMENT

MA. / RA. / CP. NO

IN

DA. NO. 768199

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

केन्द्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal
शेषण / DESPATCH

11 AUG 1999

हृषीकेश श्यामली
HYDERABAD BENCH